

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3227**

**TO BE ANSWERED ON THE 16TH MARCH, 2021/ PHALGUNA 25, 1942 (SAKA)
CEASEFIRE VIOLATIONS FROM PAKISTAN AFTER ABROGATION OF ART.
370**

3227. SHRIMATI RITA BAHUGUNA JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there have been ceasefire violations from Pakistan after repealing of Article 370 by the Parliament;**
- (b) the details of casualties suffered on the Indian side due to the violations by civilians and the armed forces;**
- (c) the details of arrangements for treatment and rehabilitation of civilians injured in the cross border firing;**
- (d) whether any compensation is given to the families of civilians who were killed in the firing from Pakistan and if so, the details thereof; and**
- (e) whether any shelters have been prepared for the protection of civilians who can become victims of Pakistani shelling?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) & (b) Incidents of ceasefire violations/cross border firing by Pakistan, along the Line of Control (LoC) / International Border (IB) in Jammu and Kashmir have been reported since decades. Immediate and effective retaliation is undertaken by the security forces in such cases. 31 civilians were killed and 39 Security Force personnel were martyred in such incidents from 5th August, 2019 to 28th February, 2021.

L.S.US.Q.NO. 3227 FOR 16.03.2021

(c) Affected persons with minor injuries are treated in the hospitals located in close vicinity and those seriously injured are referred to the tertiary care hospitals.

(d) Ex-gratia cash relief of Rs.5 lakh is given to next of kin (NoK) in case of death or to the victim of more than 50% disability. Compensation for damage to houses/losses, loss of crop, loss of livestock, stay at relief camps and displacement etc., to those affected by cross border firings, are also reimbursed by Government of India as per National Disaster Response Fund (NDRF) guidelines. Compensation of Rs. 50,000/- per loss of milch animal is also given. Besides, Government of Jammu and Kashmir also provides relief to such injured persons as per their extant rules.

(e) Government has sanctioned construction of 14,460 bunkers (1,431 community bunkers and 13,029 individual bunkers) to provide protection to the people living in the areas close to the IB/LoC and to safeguard human lives in the event of cross border firing. Out of these, 7856 bunkers have already been constructed in the border areas of Jammu and Kashmir.